

GOVERNMENT OF INDIA
MINISTRY OF PANCHAYATI RAJ
LOK SABHA
UNSTARRED QUESTION NO. 2446
TO BE ANSWERED ON 16.03.2017

RECORDING OF ASSETS CREATED AT PANCHAYAT LEVEL

2446. DR. BHAGIRATH PRASAD:

Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) the details of the present system being followed by the States to maintain records of development works carried out at Panchayat level in regard to roads, buildings and other amenities;
- (b) whether the Union Government proposes to make arrangements for recording the assets created under various resources to ensure proper utilization of funds, if so, the details thereof; and
- (c) whether Government of India has drafted out a plan for digital recording of the assets at Panchayat, State and Government of India level in order to avoid any duplication or mis-utilization of funds and if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ
(SHRI PARSHOTTAM RUPALA)

(a) to (c) The Ministry of Panchayati Raj (MoPR) is implementing e-Panchayat, a Mission Mode Project, which seeks to transform completely the functioning of Panchayati Raj Institutions, making them more transparent, accountable and effective as last mile cutting edge units of decentralized local self-governments. Under e-Panchayat project, a software application namely “National Asset Directory” has been developed which acts as a repository of all the assets created under various resources of the Panchayat. This application captures details of assets (both movable and immovable) of the concerned Panchayat. Few states follow their own system of maintaining records of development works.
